CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 256/MP/2021

: Petition under Section 79 of the Electricity Act, 2003 read with Subject

Article 12 of the Power Purchase Agreement dated 30.11.2018 seeking in-principal approval for Change in Law event i.e. Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 and 30.3.2020 in terms of which Land Tax is imposed upon Adani Solar Energy Four Private Limited 50 MW Power Plant's land measuring 10,11,715 sq.

meter with effect from 19.11.2019.

Date of Hearing : 24.1.2022

Coram : Shri I. S. Jha, Member

> Shri Arun Goyal, Member Shri P. K. Singh, Member

: Adani Solar Energy Four Private Limited (ASEFPL) Petitioner

Respondent : Solar Energy Corporation of India Limited (SECI)

Parties Present : Shri Amit Kapur, Advocate, ASEFPL

> Shri Akshat Jain, Advocate, ASEFPL Shri Pratyush Singh, Advocate, ASEFPL Ms. Alvia Ahmed. Advocate. ASEFPL

Shri M. G. Ramachandran, Sr. Advocate, SECI

Ms. Tanya Sareen, Advocate, SECI

Shri Krishna Rao, ASEFPL Shri Rajeev Lochan, ASEFPL Shri Dipak Panchal, ASEFPL Shri Ravi Sinha, ASEFPL Ms. Neha Singh, SECI

Record of Proceedings

Case was called out for virtual hearing.

- Learned counsel for the Petitioner submitted that the present Petition has been filed seeking in-principle approval for Change in Law event i.e. Notifications dated 19.11.2019 and 30.3.2020 issued by Finance Department (Tax Division), Government of Rajasthan in terms of which land tax is imposed upon the Petitioner's land for 50 MW Project measuring 10,11,715 sq. meter with effect from 19.11.2019. Learned counsel further submitted that the facts and issues involved in the present matter are identical to those of Petition No. 274/MP/2021 and Petition No. 275/MP/2021, which were extensively heard on admission on 11.1.2022 and the orders were reserved on admissibility therein. Accordingly, the present matter may also be reserved for order on admissibility along with the above Petitions.
- Learned senior counsel for the Respondent, SECI also submitted that the present matter is similar to the Petition No. 274/MP/2021 and Petition No.

275/MP/2021 and in this case also, the land tax is yet to be levied upon the Project land of the Petitioner.

Considering the submissions made by the learned counsel for the Petitioner 3. and the learned senior counsel for SECI, the Commission reserved the matter for order on 'admissibility'.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)